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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH

AT HYDERABAD

O.A.No.641/99

Date of Order:17.2.2000

Ms.A.Savithri Devi

..Applicant.

AND

1. The Union of India,
Rep. by its Secretary;
Dept. of Education,
Ministry of Human Resources Development,
Central Secretariat, New Delhi.
2. The Commissioner,
Kendriya Vidyalaya Sanghatan,
New Mehrouli Road, New Delhi.
3. The Chairman
Vidyalaya Management Committee,
Kendriya Vidyalaya No.I, Golconda,
Artillery Centre, Golconda, Hyderabad.
4. The Assistant Commissioner (Hq),
Kendriya Vidyalaya Sanghatan
Establishment-III Section,
New Mehrouli Road, New Delhi.
5. The Assistant Commissioner,
Kendriya Visyalaya Sanghatan,
Hyderabad Region, Picket,
Secunderabad.
6. The Principal,
Kendriya Vidyalaya No.I,
Golconda, Langar House, Hyderabad.
7. Sri M.Vasudev,
Principal, Kendriya Vidyalaya No.I,
Golconda, Langer House,
Hyderabad.

..Respondents.

Counsel for the Applicant ..Mr.G.Vidya Sagar

Counsel for the Respondents ..Mr.B.N.Sharma
Mr.M.V.Kishna Mohan.

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER(ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR: MEMBER(JUDL.)

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O R D E R

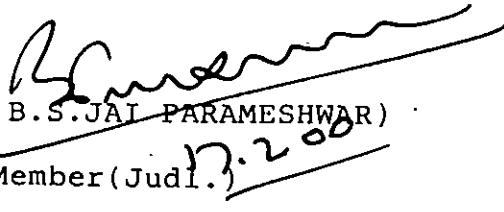
)(As per Hon'Ble Shri R.Rangarajan, Member(Admn.))(

Mr.Sudheer for Mr.G.Vidya Sagar, learned counsel for the applicant and Mr.M.C.Jacob for Mr.B.N.Sharma, learned standing counsel for the respondents.

2. This OA is filed to call for the records, to set aside the order dated 12.4.99 (A-14) whereby the applicant was placed under suspension by R-6 which was confirmed by order dated 13.4.99 (A-16) by R-5 and memo No.13-143/98 KVS (HR)1342, dated 13.4.99 (A-17) whereby R-5 has granted ^{Subsistence} ~~Substantive~~ allowance reducing the pay and allowances of the applicant to that of the ^{Subsistence} ~~Substantive~~ allowance and for a consequential direction to reinstate her back into service with all consequential benefits.

3. The learned counsel for the respondents submits that the applicant has been put back on duty w.e.f. 20.7.99 and the enquiry is also completed. In view of the above the prayer in the OA has been complied with. Hence no further direction is necessary.

4. The OA is disposed of as infructuous. No costs.


(B.S.JAI PARAMESHWAR)
Member(Judl.) 17.2.00


(R.RANGARAJAN)
Member(Admn.)

Dated : 17th Februayr,2000

sd



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

1ST AND 2ND COURT

COPY TO:

1. HON. J.
2. HON. M (ADMN.)
3. HON. M (JUDL.)
4. D.R. (ADMN.)
5. SPARES
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY
COMPIRED BY

CHECKED BY
APPROVED BY

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMN.)

THE HON'BLE MR. B. S. JAI PARAMESWAR
MEMBER (JUDL.)

* * *

DATE OF ORDER: 17/2/2000

~~MAILED/CP. NO.~~

IN
OA. NO. 64199

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

CP. CLOSED

BA. CLOSED

(118 copies)

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

केन्द्रीय प्रशासनिक बिल्डिंग
Central Administrative Tribunal
प्रशिक्षण / DESPATCH

25 FEB 2000

हैदराबाद न्यायपीठ
HYDERABAD BENCH